1. (1) This Act may be called the Sikh Gurdwaras (Amendment) Act, 2016.

(2) It shall be deemed to have come into force from 8th October, 2003.

2. In the Sikh Gurdwaras Act, 1925 (hereinafter referred to as the principal Act), in section 49, for the proviso, the following proviso shall be substituted, namely:—

“Provided that no person shall be registered as an elector who—

(a) trims or shaves his beard or keshas;

(b) smokes; and

(c) takes alcoholic drinks.”.
3. In section 92 of the principal Act, for the proviso, the following proviso shall be substituted, namely:

“Provided that no person shall be registered as an elector who—

(a) trims or shaves his beard or keshas;
(b) smokes; and
(c) takes alcoholic drinks.”.